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Implementation of NRC in West Bengal

- *183. SHRI RITABRATA BANERJEE: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether the National Register of Citizens (NRC) is going to be implemented in the State of West Bengal;
 - (b) if so, the details thereof along with timeline for the same; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) to (c) The National Registrar of Citizens (NRC) is being implemented at present in the State of Assam only as per the provisions of the Citizenship Act, 1955 and the provisions contained in the Schedule framed under Rule 4A(4) of Citizenship Rules, 2003.

Reformatory measures for jail inmates

- *184. SHRI K. C. RAMAMURTHY: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government has taken note of number of undertrial detainees in the country's prisons and prepared list of prisoners serving terms;
 - (b) the details of reformatory measures being initiated;
 - (c) if not, details of alternative measures being planned;
- (d) whether Government is arranging more frequent visits to jails in the country to keep check on authorities and inmates due to increasing violence and harassment against prisoners;
 - (e) the details of frequency of visits and rank of officers; and
- (f) whether Government is initiating any scheme for reformed/released jail inmates and increase of remuneration accorded to prisoners?
- THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) National Crime Records Bureau (NCRB) compiles prison statistics in its publication "Prison Statistics India". Published reports are available till the year 2016. As per the latest published data of NCRB, there were 2,93,058 undertrials and 1,35,683 convicts serving terms in prisons across the country.
- (b) and (c) 'Prisons' and 'persons detained therein' are State subjects as per Entry 4 of List II of Seventh Schedule to the Constitution of India. Administration and management of prisons is the responsibility of State Governments and the States

are competent to take necessary reformatory steps for jail inmates. However, the Ministry of Home Affairs (MHA) has circulated a Model Prison Manual to all States and Union Territories in May, 2016, which has chapters on welfare and reformation of prison inmates, including 'Education of Prisoners', 'Vocational training and skill development programmes', 'Legal Aid', 'Welfare of Prisoners' and 'After-Care and Rehabilitation'. MHA has also issued various advisories to the States/UTs for the welfare and reformation of prison inmates. These advisories are available on MHA's website at *https://mha.gov.in/*.

- (d) and (e) State/UT-wise details of jail inspections during 2016, published by NCRB, are given in the Statement (*See* below). The rank of officers conducting the inspections and its frequency is not maintained centrally. The Model Prison Manual circulated by MHA to all States and UTs has a chapter on 'Inspection of Prisons' which provides for regular inspection of prisons and also lays down the level of officers who should conduct the inspections, the manner in which such inspections should be carried out and the frequency at which these inspections should be conducted.
- (f) The Ministry of Home Affairs has advised the Ministry of Skill Development to coordinate with Skill Development departments of States to make provision for suitable opportunities for development of skills of prison inmates to facilitate their reintegration with society by providing them employment opportunities post-release. The Model Prison Manual, 2016 also provides that the wages paid to prisoners should be fair and equitable and the rates should be standardised keeping in view the minimum wages notified by the State Governments from time to time. Since Prisons is a State subject, the State Governments are competent to revise or increase the wages paid to prisoners.

StateMent

State/UT-wise Number of Jail Inspections during 2016

| Sl. | State/UT | Jail Inspections | | | | | | |
|-----|-------------------|------------------|-----------|----------|--------|-----------|--|--|
| No. | | Medical | Executive | Judicial | Others | Total | | |
| | | | | | | (3+4+5+6) | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | | |
| 1. | Andhra Pradesh | 5568 | 1262 | 1881 | 1661 | 10372 | | |
| 2. | Arunachal Pradesh | 14 | 9 | 10 | 7 | 40 | | |
| 3. | Assam | 112 | 183 | 538 | 114 | 947 | | |
| 4. | Bihar | 146 | 177 | 470 | 130 | 923 | | |
| 5. | Chhattisgarh | 173 | 138 | 243 | 121 | 675 | | |

| Written Answers to | [10 July, | [10 July, 2019] | | Starred Questions 33 | | |
|----------------------------------|-----------|-----------------|-------|----------------------|-------|--|
| 1 2 | 3 | 4 | 5 | 6 | 7 | |
| 6. Goa | 163 | 25 | 23 | 102 | 313 | |
| 7. Gujarat | 1004 | 105 | 893 | 129 | 2131 | |
| 8. Haryana | 959 | 149 | 800 | 190 | 2098 | |
| 9. Himachal Pradesh | 299 | 60 | 188 | 333 | 880 | |
| 10. Jammu and Kashmi | r 243 | 48 | 42 | 37 | 370 | |
| 11. Jharkhand | 100 | 84 | 320 | 53 | 557 | |
| 12. Karnataka | 188 | 79 | 173 | 2 | 442 | |
| 13. Kerala | 1110 | 441 | 315 | 116 | 1982 | |
| 14. Madhya Pradesh | 2323 | 463 | 1185 | 427 | 4398 | |
| 15. Maharashtra | 612 | 149 | 975 | 124 | 1860 | |
| 16. Manipur | 0 | 0 | 26 | 1 | 27 | |
| 17. Meghalaya | 225 | 10 | 92 | 16 | 343 | |
| 18. Mizoram | 96 | 14 | 63 | 87 | 260 | |
| 19. Nagaland | 225 | 62 | 87 | 103 | 477 | |
| 20. Odisha | 103 | 185 | 606 | 106 | 1000 | |
| 21. Punjab | 647 | 270 | 776 | 167 | 1860 | |
| 22. Rajasthan | 1327 | 289 | 516 | 349 | 2481 | |
| 23. Sikkim | 24 | 10 | 24 | 0 | 58 | |
| 24. Tamil Nadu | 146 | 95 | 90 | 32 | 363 | |
| 25. Telangana | 1880 | 397 | 396 | 233 | 2906 | |
| 26. Tripura | 283 | 517 | 191 | 357 | 1348 | |
| 27. Uttar Pradesh | 1032 | 276 | 1045 | 178 | 2531 | |
| 28. Uttarakhand | 75 | 28 | 174 | 20 | 297 | |
| 29. West Bengal | 741 | 537 | 950 | 227 | 2455 | |
| Total (States) | 19818 | 6062 | 13092 | 5422 | 44394 | |
| 30. Andaman and Nicob Islands | par 6 | 3 | 16 | 2 | 27 | |
| 31. Chandigarh | 327 | 12 | 32 | 27 | 398 | |
| 32. Dadra and Nagar H | aveli 12 | 0 | 12 | 0 | 24 | |
| 33. Daman and Diu | 12 | 4 | 12 | 6 | 34 | |
| 34. Delhi | 72 | 49 | 90 | 56 | 267 | |

| 34 | Written Answers to | [RAJYA S | SABHA] | Starred Questions | | |
|-----|--------------------|----------|--------|-------------------|------|-------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| 35. | Lakshadweep | 2 | 2 | 3 | 6 | 13 |
| 36. | Puducherry | 8 | 2 | 7 | 0 | 17 |
| | Total (UTs) | 439 | 72 | 172 | 97 | 780 |
| | Total (All-India) | 20257 | 6134 | 13264 | 5519 | 45174 |

Source: Prison Statistics India.

Amarwah Airstrip in Sidhi, Madhya Pradesh

†*185. SHRI AJAY PRATAP SINGH: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether Amarwah airstrip in Sidhi, Madhya Pradesh is not functional; and
- (b) if so, the reasons therefor and by when it would be made functional?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI HARDEEP SINGH PURI): (a) and (b) Yes, Sir. The Amarwah airstrip in Sidhi is not functional.

The airstrip belongs to the Government of Madhya Pradesh and its runway dimensions are 1000 x 15 M as against the minimum requirement of 18 M runway width for operation of code A type of aircraft with Outer Main Gear Wheel Span (OMGWS) upto 4.5 M.

The Government of India, Ministry of Civil Aviation has launched the Regional Connectivity Scheme (RCS)-UDAN (Ude Desh ka Aam Naagrik) in October, 2016 with the objective of facilitating/stimulating regional air connectivity to currently underserved and unserved airports in the country. However, the revival of airstrips/airports is "demand driven", depending upon firm commitment from airline operators as well as from the State Government for providing various concessions. Airstrip at Sidhi has been included under un-served category in the RCS-UDAN. However, under the three bidding rounds of RCS-UDAN Scheme, no bids have been received from airlines to provide connectivity from this airstrip.

Steel production and export by Sail

†*186. MS. SAROJ PANDEY: Will the Minister of STEEL be pleased to state:

(a) the details of production of steel by Steel Authority of India Limited (SAIL) during the last three years;

[†] Original notice of the question was received in Hindi.